

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SCHEMA ENTERPRISES
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Schema Enterprises Private Limited
2.	Date of incorporation of corporate debtor	30/10/2008
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2008PTC187854
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Soham House, Hari Om Nagar, Off. Eastern Express Highway, Mulund (East), Mumbai, Maharashtra, India, 400081
6.	Date of closure of Insolvency Resolution Process	13/12/2024
7.	Liquidation commencement date of corporate debtor	13/12/2024 (Date of receipt of order - 17/12/2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Arun Kapoor IBBI Registration No. IBBI/IPA-003/IP- N00030/2017-2018/10230
9.	Address and e-mail of the liquidator, as registered with the Board	IBBI Registered Address: G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, Maharashtra, 400706 Regd. Email ID- arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Arun Kapur c/o Ancoraa Resolution- 1412, 14th Floor, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai 400703 Email: liq.schema@ancoraa.com
11.	Last date for submission of claims	16/01/2025

Notice is hereby given that the National Company Law Tribunal Mumbai Bench- III has ordered the commencement of liquidation of the **Schema Enterprises Private Limited** vide order no. **I.A. No. 565 of 2023 in the matter of C.P. (IB) 3442/MB/2019** on 13/12/2024 (Date of receipt of order - 17/12/2024)

The stakeholders of **Schema Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before 16/01/2025 to the liquidator **at the address mentioned against item No.10.**



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: December 17, 2024

Place: Mumbai



SD
Arun Kapoor
Liquidator

IBBI/IPA-003/IP-N00030/2017-2018/10230

In the matter of Liquidation
of Schema Enterprises Private Limited

Authorization For Assignment valid up to: December 31, 2025